(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1842 0224/RG/LP Dated 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Basira Nisar Khanday D/O Nisar Ahmad Khanday R/O House No.273, Dhobiwan, Kunzer, Tehsil Kunzer, District Baramulla

vide notification No.1020 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Roger V. Low. Assistant Registrar (L.P)

No:34176-83 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Basira Nisar Khanday, Advocate for information and necessary action.

8.8.2024 Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1842 06224/RG/LP Dated: 9:08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheema Nabi D/O Gh Nabi R/O Khankah, Tehsil Awantipora, District Pulwama

vide notification No.1224 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) 1 Au

No: 34184-90 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sheema Nabi, Advocate

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EXTENSION OF PROVISIONAL ENROLLMENT

3

NOTIFICATION

No: 1843 0224/RG/LP Dated: 0.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Saifullah S/O Ali Hussain R/O Tyakshi, Tehsil Turtuk, District Leh, A/P H.No.135 Chowdi Sainik Colony, Jammu.

vide notification No.1901 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistar istrar (L.P) No: 34191-97 RG/LP Dated: 9.08.2024

- Principal District and Sessions Judge, Leh. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Leh. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Mohd Saifullah, Advocate 7.for information and necessary action.

rar (L.P) Assistant Re

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EXTENSION OF PROVISIONAL ENROLLMENT

4

NOTIFICATION

No: 1844 0 204/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Arjumand Amin D/O Mohd Amin Mir R/O Beehama Poshpora, Tehsil & District Ganderbal

vide notification No.70 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34198-205 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arjumand Amin , Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1845 0 2014 RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhail Ahmed Shah S/O Mohd Amin Shah R/O Kanelwan, Shah Mohalla, Tehsil Bijbehara, District Anantnag

vide notification No.1023 of 2022/RG/LP Dated 28.07.2022 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P) BAR

No: 34206-11 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Ahmed Shah, Advocatefor information and necessary action.

ar (L.P) Assistant Reg

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:184602024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aiman Hamid **D/O** Abdul Hamid Bhat R/O Govt. Housing Colony, Baghi Mehtab, Tehsil Chanapora, District Srinagar

vide notification No.75 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P) Assistar No: 34212-18 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Aiman Hamid, Advocate 7.

Assistant Registrar (L.P)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

7

NOTIFICATION

No: 1847 0 204/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Ahmad Mir S/O Mohammad Maqbool Mir R/O Kanjikulla, Tehsil Yaripora, District Kulgam

vide notification No.753 dated 19.09.2019 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant strar (L.P)

No: 34219-26 RG/LP Dated: 9.08.2024

- Principal District and Sessions Judge, Kulgam. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kulgam. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Irshad Ahmad Mir, Advocate 7.for information and necessary action.



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EXTENSION OF PROVISIONAL ENROLLMENT

8

NOTIFICATION

No:1848 02.24/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bareeda Ashraf D/O Mohd Ashraf Shah R/O Pinjoora, Tehsil & District Shopian

vide notification No.85 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

No: 34227-34 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bareeda Ashraf, Advocatefor information and necessary action.

rar (L.P) Assista

(L.P)

Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1849 06204 RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aasifa Rashid D/O Ab Rashid Padder R/O Shamsipora, Tehsil & District Shopian

vide notification No.11 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) No: 34235-42 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aasifa Rashid, Advocate

Assistant Regist

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1850 0004/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anas Latif D/O Abdul Latif Wani R/O Kadi Kadal, Tehsil Khanyar, District Srinagar

vide notification No.22 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) No: 34247-53 RG/LP Dated: 9 .08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anas Latif, Advocate

strar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

11

NOTIFICATION

No: 1851 0204/RG/LP Dated 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ahsaan Gull Shah S/O Ghulam Mohammad Shah R/O Shah Mohalla, Tehsil Khansahib, District Budgam

vide notification No.26 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 34254-61 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ahsaan Gull Shah, Advocatefor information and necessary action.

Assistant Registrar (L.P)

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 8520204RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehwish Hilal D/O Hilal Ahmad Zargar R/O Kathi Darwaza Mohalla Mumkhan, Tehsil Khanyar, District Srinagar

vide notification No.206 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 34262-68 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehwish Hilal, Advocate

.....for information and necessary action.

L.P) Assistant R

gistrar (L.P)

Assistant I

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1853 0 2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Parveena Bashir D/O Bashir Ahmad Wani R/O Zab Geeripora Magam, Tehsil Handwara, District Kupwara

vide notification No.247 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34269-75 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Parveena Bashir, Advocatefor information and necessary action.

istrar (L.P) Assistant Reg

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1854 ef 224/RG/LP Dated. 08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Bhat D/O Ghulam Mohidin R/O Shala Kadal Habba Kadal, Tehsil Srinagar South, District Srinagar

vide notification No.226 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 34276-83 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Bhat, Advocate

..... for information and necessary action.

Assistant Regist ar (L.P)

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1855 0 224 /RG/LP Dated. 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mahreen Noor D/O Noor Mohd Najar R/O Banglow Bagh, Tehsil & District Baramulla

vide notification No.205 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) No: 34284-91 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahreen Noor, Advocatefor information and necessary action.

trar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1856 0 2014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Qaisar Rehman Bhat S/O Abdul Rehman Bhat R/O Fashipora, Tehsil Tullamulla, District Ganderbal

vide notification No.249 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) ROK

No: 3429197 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Qaisar Rehman Bhat, Advocatefor information and necessary action.

strar (L.P) Assistant Re

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1857 0 2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Qurat ul Ain D/O Manzoor Ahmad Bhat R/O Kralpora, Tehsil B.K Pora, District Budgam

vide notification No.250 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 34298-325 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Qurat ul Ain , Advocatefor information and necessary action.

trar (L.P) Assistant

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1858 0 24/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Mehak Saleem Geelani D/O Syed Anwar Saleem Geelani R/O Inside Kathi Darwaza, Rainawari, Tehsil Khas, District Srinagar

vide notification No.271 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistan

No: 34306-11 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Mehak Saleem Geelani, Advocatefor information and necessary action.

Registrar (L.P) Assistar

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1859 0 2014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Ahmad Syed Bukhari S/O Bashir Ahmad Syed Bukhari R/O Peer Mohalla Gund, Dalwash, Tehsil Kawarhama, District Baramulla

vide notification No.278 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34312-18 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahid Ahmad Syed Bukhari, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1860 0224/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Be Nazir D/O Nazir Ahmad Ganai R/O Memander, Tehsil & District Shopian

vide notification No. 87 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) all

No: 34319-26 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Be Nazir, Advocate

Assistant Registrar (L.P)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1861 0224 /RG/LP Dated 1.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Faiela Farroq D/O Farooq Ahmad Sofi R/O Baghiyas Chattabal, Zampakadal near J&K Bank, Tehsil Srinagar South, District Srinagar

vide notification No. 102 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 34377-35 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Faiela Farroq, Advocatefor information and necessary action.



Assistant Registrar (L.P)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1862 0009 /RG/LP Dated 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabreena Jameel D/O Jameel Hussain Reshi R/O Noordin Mohalla Syedpora, Sopore, Tehsil Dangerpora, District Baramulla

vide notification No. 295 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

AK

No: 34336-42 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sabreena Jameel, Advocate

(L.P)**Assistant Registrar**

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1863 0 2024 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Gul S/O Gulzar Ahmad Dar R/O Shoul, Wanpora, Astanpora, Tehsil & District Anantnag

vide notification No. 1260 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

ne

No:34344-52 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Gul, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

24

NOTIFICATION

No: 1864 0 2014 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waheed Ahmad Mir S/O Ab Rashid Mir R/O Rawalppora, Khasahib, Tehsil Khansahib, District Budgam

vide notification No. 1251 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No:34353-60 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Waheed Ahmad Mir, Advocate

Assistant Re

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1865 ch 224 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tufeel Ahmad Wagay S/O Gh Ahmad Wagay R/O Sadunara, Hastikhan, Tehsil Hajin, District Bandipora

vide notification 1235 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No:34361-67 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Tufeel Ahmad Wagay, Advocatefor information and necessary action.

ar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1866 06 2014 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Towkirul Nisa D/O Malik Assadullah R/O Goon Ahmad Pora, Magam, Tehsil Pattan, Baramulla

vide notification No. 1232 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No:34368-75 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Towkirul Nisa, Advocate

ar (L.P) Assistant Re

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1867 0124 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Farhana Farhat D/O Syed Farhat Abas R/O Takia Magam, Tehsil Kokernag, District Anantnag

vide notification No. 1040 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No:34376-92-RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Farhana Farhat, Advocate

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1868062024 /RG/LP Dated 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Daniyal Farooq S/O Farooq Ahmad Tantray R/O Bagat Pora, Tantray Mohalla, Tehsil Handwara, District Kupwara

vide notification No. 1031 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34384-90 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Daniyal Farooq, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1869 02024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bilal Abdullah Bhat S/O Mohammad Abdullah Bhat R/O Awaneera, Tehsil Zinapora, District Shopian

vide notification No. 1021 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3439196 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bilal Abdullah Bhat , Advocatefor information and necessary action.

trar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1870 0 201 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Jan D/O Gulam Rasool Magray R/O Ganeshpora, Magray Mohalla/Ganeshpora, Tehsil Pahalgam, District Anantnag

vide notification No.1012 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 34397-40 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bisma Jan, Advocate

.....for information and necessary action.

Assistant Reg r (L.P)

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1871 0 2014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kamran Ashraf S/O Muhammad Ashraf Pandith R/O Malik Mohalla, Tehsil & District Shopian

vide notification No.163 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 3442 48 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kamran Ashraf, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1872 224/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Iqbal Basheer S/O Basheer Ahmad Rather R/O Gulab Colony Jablipora, Tehsil Bijbehara, District Anantnag

vide notification No. 143 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34449-55 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Iqbal Basheer, Advocate

r (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1873 2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Ahmad Bhat S/O Ab Hamid Bhat R/O Hathbura, Tehsil Tullmulla, District Ganderbal

vide notification No. 123 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 344.56-62 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irfan Ahmad Bhat, Advocatefor information and necessary action.

trar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1840 2024 /RG/LP Dated: 08.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Henna Hassan D/O Ghulam Hassan R/O Dalal Mohalla, Pather Masjid, Tehsil South Srinagar, District Srinagar

vide notification No. 120 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: <u>24046-52</u> RG/LP Dated: <u>08</u>.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Henna Hassan, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1874 0 2024 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Iram Jan D/O Ghulam Qadir Mir R/O Bumthan Mirbazar, Rather Mohalla, Tehsil & District Anantnag

vide notification No.125 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34463-70 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iram Jan, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1875 0 2014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Irtiza Ali D/O Ali Mohd Itoo R/O Chanser, Tehsil & District Kulgam

vide notification No.132 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) MAK

No: 34471-76 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Irtiza Ali, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1876 02024 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohsin Aashiq Bhat S/O Aashiq Hussain Bhat R/O Kurigam, Tehsil Qazigund, District Anantnag

vide notification No.179 of 2023/RG/LP dated 11.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

EK

No: 34477-83 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohsin Aashiq Bhat, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:187702024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mahajabeena Ara D/O Sanaullah Bhat R/O Lankration Dahama, Tehsil Villagam, District Kupwara

vide notification No.198 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34484-90 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mahajabeena Ara, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1878 0 2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Iflu Shabir D/O Shabir Ahmad Khan R/O Kehribal Ranbirpora Mattan, District Anantnag

vide notification No.140 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

trar (L.P) Assistant

No: 34491-96 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Iflu Shabir, Advocate

Assistant Registrar (L.P)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1879 002024 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irshad Rashid Sheikh S/O Abdul Rashid Sheikh R/O Sultanpora, Tehsil Zachaldara, District Kupwara

vide notification No.127 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34497-050 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Irshad Rashid Sheikh, Advocatefor information and necessary action.

Assistant Regis

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1880 2011/RG/LP Dated: .08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Irfana Hassan D/O Ghulam Hassan Lone R/O New Colony Garoora, Tehsil & District Bandipora

vide notification No.138 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34506-11 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Irfana Hassan, Advocatefor information and necessary action.

egistrar (L.P) Assistant

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1881 0/2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ifra Jan D/O Showkat Ali R/O H.No.11, Chinar Colony, Chandpora Harwan-Shalimar Road, Tehsil Nishat, District Srinagar

vide notification No.126 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) me

No: 34512-18 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ifra Jan, Advocate

Assistant Registrar (L.P)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1882 0 204 RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umaar Maqbool S/O Mohammad Maqbool Dar R/O Wanigam Payeen, Eid Gah Colony, Tehsil Pattan, District Baramulla

vide notification No.1667 dated 16.03.2020 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Assistan

By Order

No: 34519-26 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umaar Maqbool, Advocate

.....for information and necessary action.

ar (L.P) **Assistant Regi**

egistrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1883 ab 2024 RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umair Bin Bashir S/O Bashir Ahmad Ganaie R/O Koil Pulwama, Mohalla Wanpora, Tehsil & District Pulwama

vide notification No.1666 dated 16.03.2020 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

nu

No: 34527-34 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umair Bin Bashir, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1884 0 1024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Arwa Nayeem D/O Mian Nayeem Ullah Khan R/O Fateh Kadal, Malik Angan, Srinagar

vide notification No.1011 dated 09.01.2020 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistan egistrar (L.P) No: 34535-42 RG/LP Dated: 9.08.2024

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Arwa Nayeem, Advocate 7. for information and necessary action.

ar (L.P) Assistant R

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1885 0 2014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aakir Rasool S/O Hilal Ahmad Shah R/O Gulshan Abad, Charar i Sharief, District Budgam

vide notification No.999 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34544-50 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aakir Rasool, Advocatefor information and necessary action.

ar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1886 0 2-24/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Altaf Hussain Shiekh S/O Sonaullah Shiekh R/O Yehama Lawoosa, Shiekh Mohalla, Qalambad, District Kupwara

vide notification No.687 of 2021/RG/LP dated 19.07.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assista

No: 34591_57 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Altaf Hussain Shiekh, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1887 0 2024 RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tanveer Hussain Wani S/O Nazir Ahmad Wani R/O Mullashulla Wani Mohalla, District Budgam

vide notification No.833 of 2021/RG/LP dated 08.06.2021 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistant I

No: 34558-65 RG/LP Dated: 2.08.2024

- Principal District and Sessions Judge, Budgam. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Budgam. 4
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Tanveer Hussain Wani, Advocate 7.for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1888 02014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Rashid Bhat D/O Abdul Rashid Bhat R/O Kadlabal, Bilal Mohalla, Tehsil Pampore, District Pulwama

vide notification No.282 dated 06.07.2015 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P) MU

No: 34566-93 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shazia Rashid Bhat, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1889 2024 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Hussain Sofi S/O Gh Hussain Sofi R/O Rakh Shalina Tingan, Mohalla Hussaini Colony, Tehsil B.K. Pora, District Budgam

vide notification No.860 dated 18.10.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) CAL

No: 34574-80 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Hussain Sofi, Advocate for information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 18934224 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Madiha Fayaz D/O Fayaz Nabi Shawl R/O Raj Bagh near Masjid Noor, Tehsil & District Srinagar

vide notification No.490 of 2021/RG/LP dated 07.06.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34661-67 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Madiha Fayaz , Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1894 4204 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehraj Mohi ud Din Ganai S/O Ghulam Mouhi ud Din Ganai R/O Suchin Banit, Tehsil Beerwah, District Budgam

vide notification No.712 dated 19.09.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 34668-75 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mehraj Mohi ud Din Ganai, Advocate

egistrar (L.P) Assistant R

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:18950224 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Imtiyaz Ahmad Mir S/O Mohammad Quasim Mir R/O Labertal, Tehsil & District Budgam

vide notification No.791 dated 19.09.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistan egistrar (L.P) DR

No:34676-83 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Imtiyaz Ahmad Mir, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1896 ab 2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aashia Maryam Jaan D/O Abdul Rashid Mir R/O Hayihama Bungam, Tehsil & District Kupwara

vide notification No.774 dated 19.09.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

t Registrar (L.P) Assistan

No: 34684-96 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aashia Maryam Jaan , Advocatefor information and necessary action.

Registrar (L.P) Assistant]

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1897 0204 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sumira Imtiyaz D/O Imtiyaz Ahmad Malik R/O Malikpora, Pulwama

vide notification No.68 dated 17.06.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

tegistrar (L.P) Assistant H

No: 34691-96 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sumira Imtiyaz, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1898 - 124/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Basharat Waheed S/O Abdul Waheen Khawaja R/O Dildar, Tehsil Karnah, District Kupwara

vide notification No.107 dated 17.06.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P) Assistant Elle

No: 34697-704 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Basharat Waheed, Advocatefor information and necessary action.

istrar (L.P) Assistant me

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1899 0 2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehraj ud Din Nabi S/O Ghulam Nabi Lone R/O Yadipora Lorihama, Rafiabad, District Baramulla

vide notification No.460 dated 10.12.2020 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P) CIK

No: 34705-11 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mehraj ud Din Nabi, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 9n day /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Waheeda Khazir D/O Khazir Mohd Dar R/O Pathpora Marazigund, Tehsil Rohama Watergam, District Baramulla

vide notification No.576 dated 16.08.2016 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 34712-18 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Waheeda Khazir, Advocate for information and necessary action.

ar (L.P) Assistant Reg

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1901-0224/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jaffar Hussain Shah S/O Noor Hussain Shah R/O Bagh Bhalla, Tehsil Karnah, District Kupwara

vide notification No.1068 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34719-26 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jaffar Hussain Shah, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1901-00200/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Inayatullah Nabi S/O Ghulam Nabi Sheikh R/O Warpora, Reshiwari Mohalla, Tehsil Handwara, District Kupwara

vide notification No.1064 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 34727-34 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Inayatullah Nabi, Advocatefor information and necessary action.

Assistant Registrar (L.P)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 93 42014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nasir Ud Din Wani S/O Mohammad Shafi Wani R/O Wani Mohalla, Hanjiwera Bala, Tehsil Pattan, District Baramulla

vide notification No.1135 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 3473542_RG/LP Dated: __.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Nasir Ud Din Wani, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

t Registrar (L.P)

Assistan

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1901-02024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Qurat Ul Showket D/O Showket Ali R/O Humhama, Abu-Bakr Colony, near KESRT MANU Arts & Science College, Tehsil & Budgam

vide notification No.1147 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34743-50 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Qurat Ul Showket, Advocatefor information and necessary action.

strar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 905 day /RG/LP Dated .08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Qayoos Feroze Bhat S/O Feroze Ahmad Bhat R/O Batagund, Verinag, Tehsil Dooru, District Anantnag

vide notification No.1148 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) RK

No: 34751-58 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Qayoos Feroze Bhat, Advocatefor information and necessary action.

trar (L.P) Assistant'I

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1906, 42014/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Gazala Gul D/O Ghulam Mohammad Bhat R/O Khanawari Zaldagar, Fateh Kadal, Tehsil Srinagar South, District Srinagar

vide notification No.1045 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34759-65 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Gazala Gul, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1907 - 12014 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Heena Rashid D/O Abdul Rashid Quazi R/O Alluchi Bagh near S.D.P School, Tehsil & District Srinagar

vide notification No.1052 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 34766-73 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Heena Rashid, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No 1908 - 12 /RG/LP Dated 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishfaq Ahmad Thoker S/O Bashir Ahmad Thoker R/O Cheki, Isher Dass (C.I. Dass), Malik Mohalla, Tehsil Mattan, District Anantnag

vide notification No.1061 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

egistrar (L.P) Assistar XX

No: 34774-80 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishfaq Ahmad Thoker, Advocatefor information and necessary action.

istrar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1909 2224 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nelofar Ashraf D/O Mohammad Ashraf Malla R/O Botingoo, Sopore, Tehsil Danger Pora, District Baramulla

vide notification No.1130 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) OK

No: 34781-87 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nelofar Ashraf, Advocatefor information and necessary action.

strar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1910 0 2024/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehak Mushtaq D/O Mushtaq Ahmad Shora R/O Zainakot, Mustafabad near Mughal Darbar, Tehsil & District Srinagar

vide notification No.1101 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 34788-95 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehak Mushtaq, Advocate

Assistant'Registrar (L.P)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1911 0 2014 /RG/LP Dated 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Farooq D/O Farooq Ahmad Shah R/O Bagiyass, Chattabal Near J&K Bank, Tehsil Karanagar, District Srinagar

vide notification No.1219 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

Assistant F

egistrar (L.P)

By Order

No: 34796-805 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Shazia Farooq, Advocate 7.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1913 02014 /RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shujah Abass Qazi S/O Showkat Ali Qazi R/O Waterwani, Qazi Mohalla, Tehsil & District Budgam

vide notification No.1035 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34812-18 RG/LP Dated: 9.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shujah Abass Qazi, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1912 0004/RG/LP Dated: 9.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shugufta Akhter D/O Gulam Mohd Wani R/O Yenhama, Lar, Tehsil Lar, District Ganderbal

vide notification No.1216 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34806-11 RG/LP Dated: 9.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shugufta Akhter, Advocatefor information and necessary action.

ar (L.P) Assistant Regis

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1914 224 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shazia Farooq D/O Farooq Ahmad Sheikh R/O Kunan, Poshpora, Shah Mohalla, Tehsil Trehgam, District Kupwara

vide notification No.1214 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No34941-47 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shazia Farooq, Advocatefor information and necessary action.

(L.P)Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1915 0 2024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syma Nazir D/O Nazir Ahmad Mir R/O Dalgate Abi Buchwara, Tehsil Khanyar, District Srinagar

vide notification No.1211 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P) No: 3494& RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syma Nazir, Advocatefor information and necessary action.

rar (L.P) Assistant Regi

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1916 02024 /RG/LP Dated 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Showkat Qadir S/O Abdul Qadir Shagoo R/O Bilal Colony, Qamarwari, Tehsil Central Shalteng, District Srinagar

vide notification No.1208 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assista

No:34959-65 RG/LP Dated: 2.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Showkat Qadir, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1917 204 /RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaista Hamid D/O Hamid Ullah Ganai R/O Boniyar, Tehsil Boniyar, District Baramulla

vide notification No.1196 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34966-73 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shaista Hamid, Advocatefor information and necessary action.

Assistant R trar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1918 of 2014/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shafia Afzal D/O Mohd Afzal Reshi R/O Hilal Abad Nesbal, Tehsil Sumbal, District Bandipora

vide notification No.1193 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 34974 _ SO RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shafia Afzal, Advocate
 -for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1920 202/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Afzal Wagay S/O Mohmmad Afzal Wagay R/O Wagaypora, Tehsil Tullamulla, District Ganderbal

vide notification No.379 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assista egistrar (L.P)

No: 34981-86 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zubair Afzal Wagay , Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1921 02 2014 /RG/LP Dated: 12:08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Azad Hussain Bhat S/O Abdul Majied Bhat R/O Adigam, Gur Mohalla, Tehsil Kokernag, District Anantnag

vide notification No.994 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 34987-94 RG/LP Dated: 12-08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Azad Hussain Bhat, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1922024/RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arif Ahmed Khan S/O Mohammad Afzal Khan R/O Rajpora, Thandakasi, Tehsil & District Baramulla

vide notification No.990 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 34995-3500 RG/LP Dated: 1) .08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arif Ahmed Khan , Advocate for information and necessary action.

ar (L.P) **Assistant Reg**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1923 0124/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aakib Husain Bhat S/O Mohammad Hayat Bhat R/O Turkapopra, Rajwar, Eidgah Mohalla, Tehsil Zachaldara, District Kupwara

vide notification No.986 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant legistrar (L.P)

No: 350014_22_RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aakib Husain Bhat, Advocatefor information and necessary action.

rar (L.P) Assistant Reg

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1924 62024 RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zarka Ayub Wani D/O Mohd Ayub Wani R/O Shesh Bagh, Tehsil Eidgah, District Srinagar

vide notification No.381 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No:351023-30 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zarka Ayub Wani , Advocate for information and necessary action.

trar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sharif Hussain S/O Lt. Mohammad Anwar Ahanger R/O Bemina, Iqra Colony, 123, Central Shalteng, Srinagar

vide notification No.1379 of 2021/RG/LP dated 17.11.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assista gistrar (L.P)

No: 350031-37 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sharif Hussain, Advocatefor information and necessary action.

ar (L.P) Assistan

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1927 2024 /RG/LP Dated:12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saqib Fayaz Khan S/O Fayaz Ahmad Khan R/O Chanpora Govt. Housing Colony, Dastgeer Lane Mohalla Iqbal Sahib, Natipora, Srinagar

vide notification No.134 of 2021/RG/LP dated 17.11.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 350038-45 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Saqib Fayaz Khan, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1928 4202//RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehak Hameed D/O Abdul Hameed Bhat R/O Bait Ul Muskaan, Kralteng, Tehsil Sopore, District Baramulla

vide notification No.602 of 2021/RG/LP dated 05.07.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No:350046-53 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehak Hameed , Advocatefor information and necessary action.

ar (L.P) Assistant Registi

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1929 02024 /RG/LP Dated: .08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anees Ul Islam Asmi S/O Firdous Ahmad Asmi R/O Tang Bagh, Eidgah, Srinagar

vide notification No.1007 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 350054-62_RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anees Ul Islam Asmi, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1930 0204/RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabya Khan D/O Bilal Ahmad Khan R/O Lalan, Bonpura, District Anantnag

vide notification No.1354 of 2021/RG/LP dated 17.11.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P) X15

No: 350063-76 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sabya Khan , Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1931 2014/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sadaf Amin D/O Mohd Amin Zargar R/O Naibasti Aishmuqam, Tehsil Pahalgam, District Anantnag

vide notification No.314 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 35071-77 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sadaf Amin , Advocate for information and necessary action.

ar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1932 - 2024 RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saganpreet Kour D/O S Harbajan Singh R/O Gamaraj near Gurdwara No.1, Tehsil Tral, District Pulwama

vide notification No.302 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No:359078-85 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saganpreet Kour, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1933 0204/RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shobia Nazir D/O Nazir Ahmad Lone R/O Mantribugh, Tehsil & District Shopian

vide notification No.267 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

legistrar (L.P) Assistar

No: 351086-93 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shobia Nazir, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

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NOTIFICATION

No: 1934 2024/RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Suhail Ahmad Dar S/O Gulam Rasool Dar R/O Batamaloo, Iqbal Colony, Tehsil Srinagar South, District Srinagar

vide notification No.324 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 350094-103 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Suhail Ahmad Dar, Advocatefor information and necessary action.

ar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1935 024/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahnawaz Mohmmad Teeli S/O Gulam Mohmmad Teeli R/O Batpora, Teeli Mohalla, Tehsil Wakura, District Ganderbal

vide notification No.323 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No:35004_10 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shahnawaz Mohmmad Teeli, Advocatefor information and necessary action.

egistrar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1936 0 2024/RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sameer Bilal S/O Bilal Ahmad Rather R/O Wakura, Tehsil Wakura, District Ganderbal

vide notification No. 322 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P) BAK

No: 35/11-17 RG/LP Dated: 208.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sameer Bilal, Advocate

Registrar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1937 204/RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Snobar Maqbool D/O Mohammad Maqbool Bhat R/O Stadium Colony, Tehsil & District Baramulla

vide notification No. 329 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

gistrar (L.P) Assistar

No: 35138-45 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Snobar Maqbool, Advocate

egistrar (L.P) Assistant R

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1938 922/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sameer Ahmad Shah S/O Ali Mohd Shah R/O Behi Bagh / Badami Bagh, Tehsil & District Kulgam

vide notification No. 328 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assistant

No: 35146-53 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sameer Ahmad Shah, Advocatefor information and necessary action.

ar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1939 0 2014/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Faheem Masoud S/O Syed Shahid Masoud ul Hassan Bukhar R/O Qazipora, Katipora, Tehsil Tangmarg, District Baramulla

vide notification No.326 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P) Assistant

No: 35(54-62 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Faheem Masoud, Advocate for information and necessary action.

ar (L.P) **Assistant Regist**

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1940 of 2014/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Urisa Jan D/O Peer Mohammad Rafiq R/O Iqra Colony Batamaloo, Tehsil South Srinagar, District Srinagar

vide notification No. 350 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35163-70 RG/LP Dated: 2.08.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Urisa Jan, Advocate 7.

istrar (L.P) Assistant Re

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1941 020 URG/LP Dated: (208.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Talib Hussain Plaisar S/O Abdul Majid Plaisar R/O Awoora, Mirmuqam Gujjarpati, Tehsil & District Kupwara

vide notification No. 333 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistan

No: 35/7/-77 RG/LP Dated: 2.08.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kupwara. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Talib Hussain Plaisar, Advocate 7.

(L.P)Assistant

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1942 - 2024/RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Waris Ahmad Lone S/O Nazir Ahmad Lone R/O Peer Mohalla, H.No.26, W.No.6, Aishmuqam, Tehsil Pahalgam, District Anantnag

vide notification No. 365 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assista

No:35178-785 RG/LP Dated: 12.08.2024

- Principal District and Sessions Judge, Anantnag. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Anantnag. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Waris Ahmad Lone, Advocate 7.for information and necessary action.

strar (L.P) Assistant Regi

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1943 422/RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Nazir Teli D/O Kh Nazir Ahmad Teli R/O Humlina, Naseembagh, Tehsil Sopore, District Baramulla

vide notification No.354 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) ME

No:35186 - 93 RG/LP Dated: 12.08.2024

- Principal District and Sessions Judge, Baramulla. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Baramulla. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Uzma Nazir Teli, Advocate 7.for information and necessary action.

rar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: (944 2) 4/RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ulfat Hamid D/O Ab Hamid Khan R/O Sheikhpora, Tehsil & District Budgam

vide notification No.353 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35194_203_RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ulfat Hamid , Advocatefor information and necessary action.

(L.P)Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 945 4224 /RG/LP Dated: .08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Younis Ahad S/O Ab Ahad Sheergojri R/O Ahagam, Tehsil Keegam, District Shopian

vide notification No. 372 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 32204-11 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Younis Ahad, Advocatefor information and necessary action.

Assistant Registrar (L.P)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1946 0 2024/RG/LP Dated: 12,08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yasir Nabi Rather S/O Ghulam Nabi Rather R/O Rather Mohalla Turkapora, Handwara, Tehsil Zachaldara, District **Kupwara**

vide notification No. 371 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) XDes.

No:357/2-18 RG/LP Dated: 2.08.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Kupwara. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kupwara. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Yasir Nabi Rather, Advocate 7.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1947 0204 /RG/LP Dated: 1.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabassum Rahim D/O Ab Rahim War R/O Zoonipora, Sopore, Tehsil Bomai (Zaingeer), District Baramulla

vide notification No. 341 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 35219-17 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabassum Rahim, Advocate

rar (L.P) Assistan

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1948-0200 RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Ahmad Dar S/O Mohammad Shafi Dar R/O Barbugh Imamsahib, Tehsil Barbugh, District Shopian

vide notification No. 375 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 3028-35 RG/LP Dated: 12-08.2024

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zubair Ahmad Dar, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 194902201RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zubair Javaid Parimoo S/O Javed Ahmed Parimoo R/O H.No.89, Pamposh Colony, Natipora, Tehsil Chanapora, District Srinagar

vide notification No. 1576 of 2021/RG/LP dated 17.12.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35236 - 43 RG/LP Dated: 1.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zubair Javaid Parimoo, Advocate for information and necessary action.

ar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1950 020 4RG/LP Dated: 208.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Toufeeqa Bano D/O Khazir Muhammad Wani R/O Hamray, Pattan, Village Pethpora, Tehsil Pattan, District Baramulla

vide notification No.1586 of 2021/RG/LP dated 17.12.2021 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Registrar (L.P) Assistant

No: 35244-50 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Toufeeqa Bano, Advocatefor information and necessary action.

trar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1951 0 2024/RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nosheeba Farooq D/O Farooq Ahmed Bhat R/O Chattabal, Baghi Sunder Bala, Tehsil Srinagar South, District Srinagar

vide notification No.41 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35251-56 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Nosheeba Farooq, Advocatefor information and necessary action.

Assistant Reg rar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1952 0 2014/RG/LP Dated: 08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jameel Hussain Gillani S/O Mohmmad Anwer Shah R/O Paranpillan, Gillani Mohalla, Tehsil Uri, District Baramulla

vide notification No.1069 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assistant

No: 35257 64 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jameel Hussain Gillani, Advocatefor information and necessary action.

Assistant Regis trar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1953 0 2014/RG/LP Dated ().08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jahangeer Hassan S/O Gulam Hassan Dar R/O Pehlipora Safapora, Tehsil Lar, District Ganderbal

vide notification No.1067 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assistai

No: 35765-73 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jahangeer Hassan , Advocate for information and necessary action.

ar (L.P) Assistant I

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1954 22/1RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzamil Ashraf Bhat S/O Mohammad Ashraf Bhat R/O Palapora, Noorbagh, Eidgah, Srinagar

vide notification No.1089 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Registrar (L.P) Assistant

No: 35274-82 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Muzamil Ashraf Bhat , Advocate for information and necessary action.

ar (L.P) Assistant R

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1955 9 2424/RG/LP Dated:).08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehak Bashir **D/O Bashir Ahmad Khan** R/O Bagh-I-Mehtab, Tehsil Bagh-I-Mehtab, District Srinagar

vide notification No.1108 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No:35783-90 RG/LP Dated: 2.08.2024

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Ms. Mehak Bashir, Advocate 7.for information and necessary action.

r(L.P)Assistant R

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1956 2014 RG/LP Dated: (2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Saleem S/O Ghulam Mohammad R/O Charar-i-Sharief, Alamdar Colony, Phase-II, Teshil Charar-i-Sharief, District Budgam

vide notification No.1107 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35291-97 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Saleem, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1957 229 RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mohaddisah D/O Syed Iqbal R/O Hassanabad, Rainawari, Tehsil & District Srinagar

vide notification No.1105 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35)98-30 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mohaddisah, Advocatefor information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1958 2021/RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mir Kamil Nazir S/O Nazir Ahmad Mir R/O Ranipora Tehsil Shangus, District Anantnag

vide notification No. 1103 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Registrar (L.P) Assistant

No: 3306 - | RG/LP Dated: 2.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mir Kamil Nazir, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 19590 2020 RG/LP Dated (>.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mumtaz Hussain S/O Ghulam Hussain R/O Sultandaki, Syed Mohalla, Tehsil Uri, District Baramulla

vide notification No. 1117 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 35312-19 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mumtaz Hussain , Advocatefor information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 196002024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Naushee Mushtaq D/O Mushtaq Ahmad Ganie R/O Hanji Danter, Mohalla Ali Bhat, Tehsil & District Anantnag

vide notification No. 1123 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assistant

No:35389-96_RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Naushee Mushtaq, Advocatefor information and necessary action.



(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1961 ch) 24 /RG/LP Dated: 08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Peerzada Anees Ul Haq Naq S/O Peerzada Rafiq Ahmad Naq R/O Karimabad, Tehsil & District Pulwama

vide notification No. 1145 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P) Assistan

No: 35397-404 RG/LP Dated: 12.08.2024

- Principal District and Sessions Judge, Pulwama. 1
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Pulwama. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Peerzada Anees Ul Haq Naq, Advocate 7.
 -for information and necessary action.

rar (L.P) Assistant Regis

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1962 0 2014 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Romaan Majeed Sheikh S/O Abdul Majeed Sheikh R/O Rakhshalina, Taingan, Tehsil B.K. Pora, District Budgam

vide notification No. 1161 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assistant

No: 35405-11 RG/LP Dated: 12-08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Romaan Majeed Sheikh, Advocatefor information and necessary action.

strar (L.P) Assistant Re

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1963 012014 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr.Raja Mohammad Muneeb Bhat S/O Mohammad Ayoub Bhat R/O Khrewan, Lassipora, Muqdum Mohalla, Tehsil Qaimoh, District Kulgam

vide notification No. 1162 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

egistrar (L.P) Assistan

No: 35412 - 19 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Raja Mohammad Muneeb Bhat, Advocate

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1964 0224 /RG/LP Dated: 1.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Razia Shafi D/O Mohammad Shafi Sofi R/O Makhdoompora, Nowshera, Tehsil & District Srinagar

vide notification No. 1165 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35420-28 RG/LP Dated: 08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Razia Shafi, Advocatefor information and necessary action.

(L.P)Assistant Re

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1965 02024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Injeera Khursheed D/O Khursheed Ahmad Rather R/O Wagam, Tehsil Chadoora, District Budgam

vide notification No. 1064 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 35429-36 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Injeera Khursheed, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 196602.024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rabiya Yaseen D/O Mohammad Yaseen Sadiq R/O Ward No.12, Mohalla Kaloosa, Tehsil & District Bandipora

vide notification No. 1163 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Registrar (L.P) Assistant

No: 35437-45 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rabiya Yaseen , Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1967 2024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Ali Tarry S/O Ali Mohd Tarry R/O Shalagam, Mazar Mohalla, Tehsil Bijbehara, District Anantnag

vide notification No. 1030 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant gistrar (L.P)

No: 35446-54 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Ali Tarry, Advocate

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1968 2024 /RG/LP Dated: (2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hashim Majeed Shah S/O Abdul Majeed Shah R/O New Colony Palpora, Noorbagh, Tehsil Eidgah, District Srinagar

vide notification No. 1053 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistan

No: 35455-63 RG/LP Dated: 12.08.2024

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Hashim Majeed Shah, Advocate 7. for information and necessary action.

strar (L.P) Assistant'Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1969 0 2014 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aaqib Hamid Rather S/O Abdul Hamid Rather R/O Sangas, Tehsil & District Kulgam

vide notification No. 997 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Registrar (L.P) Assistant

No: 35464-82 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Kulgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kulgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aaqib Hamid Rather, Advocatefor information and necessary action.

Registrar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1970 0 2024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ayaz Ul Mushtaq Bhat S/O Mushtaq Ahmad Bhat R/O Bagoo Rampora, Tehsil Tullmulla, District Ganderbal

vide notification No. 999 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 35473-80 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ayaz Ul Mushtaq Bhat, Advocatefor information and necessary action.

(L.P)Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1971 02.004 /RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aaliya Ali D/O Ali Mohamad Bhat R/O New Colony bulbul Bagh Barzulla, Tehsil & District Srinagar

vide notification No.1001 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistan

No: 35481-88 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aaliya Ali, Advocate
 -for information and necessary action.

trar (L.P) Assistant Regis

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1972 2024/RG/LP Dated! 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Ayaz D/O Mohammad Ayaz Wani R/O Firdousabad, Batamaloo, Tehsil & District Srinagar

vide notification No. 1016 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

egistrar (L.P) Assistar

No: 35489-95 RG/LP Dated: 08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Bisma Ayaz, Advocate

istrar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1973 d 2024/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shafqat Nabi Badana D/O Gulam Nabi Badana R/O Hafthrada, Hachmarg, Tehsil Ramhal, District Kupwara

vide notification No. 1204 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 35496-503 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shafqat Nabi Badana, Advocatefor information and necessary action.

trar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1974 02024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Javaid S/O Javaid Ahmad Bhat R/O Batpora, Safapora, Tehsil Lal, District Ganderbal

vide notification No. 1205 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35 505-11 RG/LP Dated: 2.08.2024

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Javaid , Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1975 2024 /RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Suhaiba Mushtaq Geelani D/O Syed Mushtaq Ahmad Geelani R/O Zamalgam, Batagund, Agnoo, Tehsil Dooru, District Anantnag

vide notification No. 1206 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35512-19 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Suhaiba Mushtaq Geelani, Advocate for information and necessary action.

rar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1976 2024 /RG/LP Dated: (2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Roveal Murtaza S/O Mujeeb Ur Rahman R/O Gulshan Abad , Sarnal, Tehsil & District Anantnag

vide notification No. 1218 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35520-28 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Roveal Murtaza , Advocate for information and necessary action.

istrar (L.P) Assistat

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 197762024/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shah Baizah Yaseen D/O Mohd Yasin Shah R/O Nawab Bazar, Shah Mohalla, Tehsil & District Srinagar

vide notification No. 1220 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35529-35 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shah Baizah Yaseen, Advocate

Assistant Regist

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1978 02014 /RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shahid Yaseen S/O Mohammad Yaseen Tantray R/O Baghat-i-Kanipora, Tehsil B.K.Pora, District Budgam

vide notification No. 1223 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35536-44 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- Mr. Shahid Yaseen, Advocatefor information and necessary action.

egistrar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1979 2024 /RG/LP Dated 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tahooda Nabi D/O Gh. Nabi Dar R/O Haihama Payerpora, Tehsil & District Kupwara

vide notification No. 1227 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Registrar (L.P) Assistant

No: 35545-53 RG/LP Dated: (2.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tahooda Nabi, Advocate
 -for information and necessary action.

rar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961) * * *

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1980 ab 2024/RG/LP Dated:12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ulfat Jan D/O Ali Mohammad Bhat R/O Qazi Pora, Check Mohalla, Tehsil Chadoora, District Budgam

vide notification No. 1239 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistant

No: 35568-75 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ulfat Jan, Advocate
 -for information and necessary action.

ar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1981 ab 2024/RG/LP Dated: 1208.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zainab Nazir D/O Nazir Ahmad R/O Naseem Bagh, Malla Bagh, Tehsil Eidgah, District Srinagar

vide notification No. 1258 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35576-84 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zainab Nazir, Advocatefor information and necessary action.

rar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1982 062024/RG/LP Dated: 2.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Maqbool S/O Mohd Maqbool Naik R/O Babapora, Zainapora, Tehsil Zainapora, District Shopian

vide notification No. 1263 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assistant

No: 35585-92 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Maqbool, Advocate

(L.P)Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1983 02024 /RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ishfaq Gani Mir S/O Ab Gani Mir R/O Goripora Bomai, Tehsil Zainreer, District Baramulla

vide notification No. 1054 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar (L.P) Assista

No: 35593-610 RG/LP Dated: 12.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ishfaq Gani Mir, Advocatefor information and necessary action.

strar (L.P) Assistant Reg

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1984 ab 2014/RG/LP Dated: 12.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gh Rasool Mir S/O Ab Gani Mir R/O H.No.52 A LD Colony Rawalpora, Sanat Nagar, Srinagar

vide notification No.916 dated 22.11.2019 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P) No: 35601-67 RG/LP Dated: 12.08.2024

Copy forwarded to the: -

- Principal District and Sessions Judge, Srinagar. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Srinagar. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Gh Rasool Mir, Advocate 7.

rar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1985 02024/RG/LP Dated: 1308.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zarakshah

D/O Mohammad Yousuf Bhat

R/O Kirmani Abad Lawaypora, Gundhasi Bhat, Tehsil Shalteng, District Srinagar

vide notification No.382 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistai

No:35664-72_RG/LP Dated: 13.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zarakshah, Advocate

ar (L.P) Assistant R

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1986 2021/RG/LP Dated: 3.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aamir Ahmad S/O Parvaiz Ahmad R/O Serch Chowdary Bagh, Tehsil & District Ganderbal

vide notification No.61 of 2023/RG/LP dated 10.02.2023 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

nt Registrar (L.P) Assista

No:35673-80 RG/LP Dated: 13.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ganderbal.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ganderbal.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aamir Ahmad, Advocate

rar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 198702024/RG/LP Dated: 13.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pinar Ahmad Wani S/O Nazir Ahmad Wani R/O Mongwal Pora, Qaziabad, District Kupwara

vide notification No.723 dated 19.09.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistant F

No: 35681-89 RG/LP Dated: 13.08.2024

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pinar Ahmad Wani, Advocate
 -for information and necessary action.

r(L.P)Assistant Re

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 198802024 /RG/LP Dated: 13.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabir Ahmed S/O Abdul Rahim Pedihar R/O Surranga Neel, Tehsil Banihal, District Ramban

vide notification No.1204 dated 10.01.2020 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35690-97 RG/LP Dated: 13.08.2024

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabir Ahmed, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1989 204/RG/LP Dated: 13.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pawan Dev Singh S/O Sansar Singh R/O Ward No.7, Ramnagar, District Udhampur

vide notification No.497 dated 10.07.2018 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 35698 -705 RG/LP Dated: 3.08.2024

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Pawan Dev Singh, Advocatefor information and necessary action.

strar (L.P) Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 19900204RG/LP Dated: 3.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Tajamul Ali S/O Mohd Yousuf R/O Syedabad Hygam, Tehsil Khoie Sopore, District Baramulla

vide notification No.775 dated 30.12.2020 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assista

No: 35706-11 RG/LP Dated: 3.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Tajamul Ali, Advocatefor information and necessary action.

istrar (L.P) Assistar

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 199102204/RG/LP Dated: 3.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr.Manik Raina S/O Mangat Ram Sharma R/O Ward No.3, H.No.74, Tehsil Sunderbani, District Rajouri

vide notification No.1684 dated 30.03.2019 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 357/2-20 RG/LP Dated: 13.08.2024

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Manik Raina, Advocatefor information and necessary action.

Registrar (L.P) Assistant

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 19930 2024 RG/LP Dated: 308.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Syed Shabir Hussain S/O Syed Gh. Mohi Ud Din Bukhari R/O Peer Mohalla Pattan, Tehsil Kreeri, District Baramulla

vide notification No.545 dated 02.08.2016 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35728-35 RG/LP Dated: 13.08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Syed Shabir Hussain, Advocate for information and necessary action.



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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1994 2024 RG/LP Dated: 13.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bhat Qaysar Sultan Mugli S/O Mohd Sultan Bhat R/O Checkpora-103, Rakhi Lajurah, Tehsil & District Pulwama

vide notification No.1370 of 2021/RG dated 17.11.2021 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35736-42 RG/LP Dated: 13.08.2024

- Principal District and Sessions Judge, Pulwama. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Pulwama. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Bhat Qaysar Sultan Mugli, Advocate 7.for information and necessary action.

gistrar (L.P) Assistant Re

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1995 0 2024 RG/LP Dated: 1308.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tahir Mushtaq Lone S/O Mushtaq Ahmad Lone R/O Batapora, Khanda, Tehsil B.K. Pora, District Budgam

vide notification No.1231 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 35743-57 RG/LP Dated: 3.08.2024

- Principal District and Sessions Judge, Budgam. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Srinagar for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Budgam. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Tahir Mushtaq Lone, Advocate 7. for information and necessary action.

Assistant Reg

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 199202024 RG/LP Dated: 308.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabir Ahmad Mir S/O Abdul Ahad Mir R/O Shadipora, Sumbal, Tehsil Sonawari, District Bandipora

vide notification No.508 dated 13.10.2014 for a period of one year has been extended **till 31.12.2025 subject** to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: <u>3573/---</u> RG/LP Dated: <u>3.08.2024</u> Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shabir Ahmad Mir, Advocate

rar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

1

NOTIFICATION

No: 1792 224/RG/LP Dated 07.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vaishali Sharma D/O Ravi Kumar R/O H.No.44, W.No.15, Shakil Nagar Dhar Road, Udhampur

vide notification No.1572 of 2021/RG dated 17.12.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Reg trar (L.P)

No:33431-37 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vaishali Sharma , Advocate ,for information and necessary action.

gistrar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1793 4204/RG/LP Dated: 08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pallvi Prasher D/O Rameshwar Sharma R/O V.P.O Roun Domail, Ward No.1, Tehsil & District Udhampur

vide notification No.1531 of 2021/RG dated 17.12.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33438-45 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Pallvi Prasher ngh, Advocate

Assistant Registrar (L.P)

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EXTENSION **OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1794 42-24/RG/LP Dated .08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sachin Manhas S/O Sudershan Kumar R/O Sharerna Kalam, Tehsil & District Doda

vide notification No.1584 of 2021/RG dated 18.12.2021 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Inshe

Assistant Registrar (L.P)

No: 33446-52 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- President, District Bar Association, Doda. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on 5. the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sachin Manhas, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1795 224 RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Bhagat S/O Lal Chand Bhagat R/O Hazuri Bagh, Bohri, District Jammu

vide notification No.165 dated 18.06.2019 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33453-60 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sandeep Bhagat, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1796 0 2024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Piyush Khajuria S/O Sudershan Khajuria R/O 219, Extn Janipur Colony, Tehsil & District Jammu

vide notification No.105 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 33461-67 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Piyush Khajuria, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1797 2224 RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Supriya Gandotra D/O Ashwani Ganotra R/O Ward No.5, Near ARTO Office Jawahar Nagar, Rajouri

vide notification No.1583 of 2021/RG dated 17.12.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33468-73 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Supriya Gandotra, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1798 2014/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Abrol D/O Sanjeev Abrol R/O H.No.33, Ward No. 5, Tehsil Chenani, District Udhampur

vide notification No.110 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant R istrar (L.P)

No: 33474-80 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Neha Abrol, Advocate

Assistant strar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No 199 0204/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Pratibha Sharma D/O Satya Paul Sharma R/O W.No.67, Village & Post office Muthi (near Ram Temple) Tehsil Jammu-North, District Jammu

vide notification No.1074 dated 10.01.2020 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant trar (L.P)

No: 33481-86 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Pratibha Sharma, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1800 and 2014 RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shivdev Singh Saini S/O Kuldip Singh Saini R/O Kool Kalan, P/O Arnia, District Jammu

vide notification No.1212 dated 10.01.2020 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

egistrar (L.P) Assistant F

No: 33487-94 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3./ Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shivdev Singh Saini, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1801 2024 /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sachin Raina S/O Kundan Lal R/O Badyal Brahamana Basti, Prem Nagar, Tehsil R.S. Pura, District Jammu

vide notification No.1237 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

strar (L.P) Assistant

No: 33495-50 RG/LP Dated: 1.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sachin Raina, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1802-02004/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ismail Zargar S/O Abdul Ahad Zargar R/O Pattan, Zargar Mohalla, District Baramulla

vide notification No.1509 of 2021/RG/LP dated 16.12.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 33503 _ 12_ RG/LP Dated: 7 .08.2024

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Ismail Zargar, Advocatefor information and necessary action.

Assistant istrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1803 1204/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Mushtaq S/O Mohd Mushtaq R/O H.No.519, New Plot, near Masjid, Jammu

vide notification No.1576 of 2021/RG/LP dated 17.12.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

gistrar (L.P) Assistant

No: 33513-20 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Mushtaq, Advocate for information and necessary action.

Assistant trar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1804-02014/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Qadeer Ahmed S/O Mir Hussain R/O Bhata Dhurian, Tehsil Mendhar, District Poonch

vide notification No.1532 of 2021/RG/LP dated 17.12.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant istrar (L.P)

No: 3357-27 RG/LP Dated: 7 .08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Qadeer Ahmed, Advocate

rar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1805 02024/RG/LP Dated:7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jyoti Chowdhary D/O Madan Lal R/O Lower Thathar, Ban Talab, Tehsil Jammu North, District, Jammu

vide notification No.1491 of 2021/RG dated 16.12.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant trar (L.P)

No: 33528_25 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jyoti Chowdhary, Advocate for information and necessary action.

istrar (L.P) Assistant R

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1806-002024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sandeep Kumar S/O Roshan Lal R/O Kandna Tagood, Mughalmaidan, District Kishtwar

vide notification No.1360 of 2021/RG dated 17.11.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 3536-42 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sandeep Kumar, Advocate for information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1807-06224/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Preeti Gupta D/O Sham Lal Gupta R/O H.No.1729, Sector 4, Shivaji Chowk, Nanak Nagar, Jammu

vide notification No.1089 of 2021/RG/LP dated 14.09.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33544-52 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Preeti Gupta, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1808 224/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ajaypal Singh S/O Bhagat Singh R/O 85/1 Ajit Nagar, Gadigarh Upper, Tehsil South Jammu, District Jammu

vide notification No.736 of 2021/RG/LP dated 12.08.2021 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant F istrar (L.P)

No: 33553-60 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ajaypal Singh, Advocatefor information and necessary action.

ar (L.P) Assistant **R**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1809 0000 RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shoket Ali S/O Mushtaq Ahmad R/O Lassana, Tehsil Surankote, District Poonch

vide notification No.125 dated 07.04.217 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant rar (L.P)

No: 33561-68 RG/LP Dated: 7-.08.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shoket Ali, Advocatefor information and necessary action.

Assistant R ır (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1810-02024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ravi Kumar Damathia S/O Subash Chander R/O H.No.1, Ward No.1, Village Ramgarh, Tehsil Ramgarh, District Samba

vide notification No.1150 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant rar (L.P)

No: 33569-75 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ravi Kumar Damathia, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1811 062024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ravinder Kumar S/O Isher Dass R/O Village Kanthal, Tehsil Bani, District Kathua

vide notification No.1151 of 2023/RG/LP datd 03.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

rar (L.P) Assistant

No: 33576-83 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ravinder Kumar, Advocate for information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1812 day RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aujlaan Hamid S/O Hamidullah Wani R/O Kharpura Nagam, Tehsil Ramban, District Ramban

vide notification No.976 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Re rar (L.P)

No: 33584-91 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aujlaan Hamid, Advocatefor information and necessary action.

istrar (L.P) **Assistant Reg**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1813 0204/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abrar Ahmed S/O Abdul Qayoom R/O Panihad, Tehsil Koteranka, District Rajouri

vide notification No.969 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

istrar (L.P) Assistant L

No:33592-600 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abrar Ahmed, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1814 2014/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arfan Ahmed S/O Abdul Hamid R/O Vilage Swari, Tehsil Koteranka, District Rajouri

vide notification No.970 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Re istrar (L.P)

No: 32601-07 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arfan Ahmed, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1815 ab 2014/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Agam Gandotra S/O Kamal Gandotra R/O EP 878, Jullaka Mohalla, Jammu

vide notification No.973 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Reg strar (L.P)

No: 33616-22 RG/LP Dated: 7 .08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Agam Gandotra, Advocate for information and necessary action.

Assistant R egistrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1816 0204 /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anirudh Gupta S/O Anil Gupta R/O H.No.16, Gali Sardwara Wali, Chowk Chabutra, Jammu

vide notification No.975 of 2023 dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant/Registrar (L.P)

No: 33623-30 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anirudh Gupta, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1817 062024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Annu Devi D/O Ashok Kumar Thaker R/O Village Bhagwah (Dhanan), Tehsil Bhagwah, District Doda

vide notification No.981 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

egistrar (L.P) Assistant

No: 33631-37 RG/LP Dated: 7 .08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Annu Devi, Advocate

rar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1818 0204/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anjali Devi D/O Ravinder Lal R/O Ward No.65, Upper Barnai, Tehsil Jammu North, District Jammu

vide notification No.982 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

strar (L.P) Assistar

No:33638-45 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anjali Devi, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1819 - 108.2024 /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adnan Ahmad Bhat S/O Nayaz Ahmad Bhat R/O Seri, Tehsil & District Ramban

vide notification No.983 of 2023/RG/LP dated 31.05.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

istrar (L.P) Assistant

No: 33646-52 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adnan Ahmad Bhat, Advocate for information and necessary action.

Assistant F rar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1820-0200RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shantam Gupta S/O Lt. Suresh Gupta R/O H.No.92, Partap Garh, Kanak Mandi, Jammu

vide notification No.1170 of 2023 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant egistrar (L.P)

No: 33683-60 _____ RG/LP Dated: 7__.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shantam Gupta, Advocatefor information and necessary action.

rar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1821 - 12024. /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shannu Charak D/O Joginder Singh R/O 222, Ward No.01, Laswara, Tehsil Bishnah, District Jammu

vide notification No.1174 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

istrar (L.P) Assistant

No: 33662-76 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shannu Charak, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1822 6 2024. /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saiqa Naqvi D/O Athar Kazm Naqvi R/O H.No.222, Old Janipur near Park Patoli Morh, Jammu

vide notification No.1189 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33671-78 RG/LP Dated: 7-.08.2024

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Saiqa Naqvi, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1823 0224. /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumit Sharma S/O Ram Lal Sharma R/O Village Bhajwal, P.O Sunder Bani, Tehsil Sunder Bani, District Rajouri

vide notification No.1151 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> <u>sought before the date of expiry unless the absolute/final enrollment as an</u> <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33679-86 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sumit Sharma, Advocate

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1824 02024. /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vikaz Ahmed Malik S/O Tariq Mehmood Malik R/O Behramgalla, Tehsil Surankote, District Poonch

vide notification No.1247 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

hoshe

Assistant Registrar (L.P)

No: 33687-93 RG/LP Dated: 1.08.2024

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vikaz Ahmed Malik, Advocate for information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1825 0 2014 /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vijayant Joshi S/O Naresh Pal Joshi R/O H.No.377, Anand Vihar, Patta Bohri, Talab Tillo, Jammu

vide notification No.1243 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant

No: 33694_700 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vijayant Joshi, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1826 0204/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Vishal Khajuria S/O Naresh Khajuria R/O H.No.33, Bathindi Morh, Satellite Colony, Jammu

vide notification No.1248 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

ar (L.P) Assistant

No: 33701-7- RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Vishal Khajuria, Advocatefor information and necessary action.

egistrar (L.P) Assistant R

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:1827 02014 /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Madiya Parveen D/O Fida Hussain Butt R/O Pochhal, Tehsil & District Kishtwar

vide notification No.1088 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

she Legistrar (L.P) Assistan

No: 33708-15 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Madiya Parveen, Advocatefor information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 18280 2014/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sumeem Ullah S/O Liaqat Ali Dar R/O Krawah, tehsil Banihal, District Ramban

vide notification No.1167 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 33716-22_RG/LP Dated: 1.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Ramban.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ramban.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sumeem Ullah gar, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1829 ch 2024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Burhan-Ud-Din Salaria S/O Mushtaq Ahmad Salaria R/O H.No.570 central Bahu Fort, Tehsil Jammu (Bahu), District Jammu

vide notification No.1011 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 32722 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Burhan-Ud-Din Salaria, Advocatefor information and necessary action.

gistrar (L.P) Assistant

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1830 ch 2024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sudhanshu Prasher S/O Rajni Kant R/O Uttri near Govt. Primary School, Tehsil & District Kathua

vide notification No.1190 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

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Assistant Registrar (L.P)

No: 33721-36 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sudhanshu Prasher, Advocate for information and necessary action.

Assistant Registrar (L.P)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1831 0 2014 ./RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shariq Hussain Qazi S/O Abdul Hamid Qazi R/O Hidyal, Tehsil & District Kishtwar

vide notification No.1186 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33727_44 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Shariq Hussain Qazi, Advocatefor information and necessary action.

Assistant Regis trar (L.P)

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EXTENSION . OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1832 2014 /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Parveen Singh Charak S/O Kuldeep Singh Charak R/O Sector-3 (Pvt.) ner Old Tube Well, Channi Himmat, Jammu

vide notification No.1139 of 2023/RG/LP dated 03.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant 1 ar (L.P)

No: 33745-52RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Parveen Singh Charak, Advocatefor information and necessary action.

Assistant istrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1833 0204/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zeenab Fatima D/O Mohd Ashraf Butt

R/O H.No.207, Ward No.7, near Animal Husbandary, Tehsil & District Kishtwar

vide notification No.1256 of 2023/RG/LP dated 06.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an <u>Advocate is ordered there before.</u>

By Order

Assistant Registrar (L.P)

No: 33753-60 RG/LP Dated: 7.08.2024

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Zeenab Fatima, Advocatefor information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1834 0224/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sunil Kumar S/O Balkar Chand R/O Kamala, P.O Jakh, Tehsil Ramgarh, District Samba

vide notification No.1188 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Registrar (L.P)

No: 33761-67 RG/LP Dated: 1.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sunil Kumar, Advocate

.....for information and necessary action.

Assistant Registrar (L.P)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1835 0 2024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Razaq Ahmed S/O Ali Mohd. R/O Panihad, Tehsil Koteranka, District Rajouri

vide notification No.1153 of 2023/RG/LP dated 3.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistan trar (L.P)

No: 33768-75 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Razaq Ahmed, Advocate

Assistar

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1836 224 /RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Diksha Parihar D/O Dawrika Parihar R/O Parihar Niwas, Ganota, Tehsil Assar District Doda

vide notification No.1032 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended **till 31.12.2025** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Assistant Re rar (L.P)

No: 33776-83 RG/LP Dated: 1.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Diksha Parihar, Advocate

rar (L.P) Assistant

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 1837 0 2024/RG/LP Dated: 7.08.2024

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kamal Preet Singh S/O Baldev Singh R/O H.No.112, Ward No.4, Kama Khan, Tehsil Haveli, District Poonch

vide notification No.1079 of 2023/RG/LP dated 02.06.2023 for a period of one year has been extended till 31.12.2025 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

<u>The renewal / extension of provisional licence/enrollment must be</u> sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

trar (L.P) Assistant I

No: 32784-92 RG/LP Dated: 7.08.2024

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kamal Preet Singh, Advocate

Assistant Registrar (L.P)